

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS  
(ENGLISH VERSION)**



सत्यमेव जयते

**Tenth Lok Sabha**

**Legislative Branch-II**

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**  
(Tenth Lok Sabha)

(Forty-fifth Report)  
(Presented on 23-8-1995)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-fifth Report.

2. The Committee met on 21 August, 1995 for—

I. Classification and allocation of time for discussion of Bills (vide Appendix) under clauses (b) and (c) of Rule 294 (1) of the rules of Procedure.

II. Allocation of time under rule 294(1)(c) of the Rules of Procedure to the Resolutions at item Nos. 3 and 4 set down in the List of Business for Friday, 25 August, 1995.

**Classification and allocation of time to Bills**

3. The Committee considered classification and allocation of time to six Bills specified in the Appendix.

4. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A':—

(1) The Payment of Pension to Senior Citizens Bill, 1994 by Shri Venkateswara D. Rao.

(2) The Uniform Education Bill, 1994 by Shri Venkateswara D. Rao.

(3) The Declaration of Assets by Ministers and Members of Parliament Bill, 1994 by Shri Venkateswara D. Rao.

(4) The Sugar Development Fund (Amendment) Bill, 1995 (*Insertion of new section 6A, etc.*) by Shri Uttamrao Dcorao Patil.

(5) The Prevention of Female Infanticide Bill, 1995 by Shri Mohan Singh (Deoria).

The Committee further recommend that the remaining Bill be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

**Allocation of time to Resolutions**

5. The Committee recommend allocation of time to resolutions as follows:—

(1) Resolution by Shri Rabi Ray regarding Right to 2 hours  
Work as a Fundamental Right.

(2) Resolution by Shri Nawal Kishore Rai regard- 2 hours  
ing eradication of unemployment.

**Recommendations**

6. The Committee recommend that—

(i) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and

(ii) the allocation of time to Resolutions, as shown in paragraph 5 above, be agreed to by the House.

NEW DELHI;  
August 21, 1995

Sravana 30, 1917 (Saka)

S. MALLIKARJUNAIAH,  
*Chairman,*  
*Committee on Private Members'*  
*Bills and Resolutions.*

## APPENDIX

Sl. No.	Name of the Bill and the member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Payment of Pension to Senior Citizens Bill, 1994 by Shri Venkateswara D. Rao.	18 of 1994	A	2 hours
2.	The Constitution (Amendment) Bill, 1994 ( <i>Amendment of Tenth Scheduled</i> ) by Shri Venkateswara D. Rao.	68 of 1994	B	2 hours
3.	The Uniform Education Bill, 1994 by Shri Venkateswara D. Rao.	108 of 1994	A	2 hours
4.	The Declaration of Assets by Ministers and Members of Parliament Bill, 1994 by Shri Venkateswara D. Rao.	110 of 1994	A	2 hours
5.	The Sugar Development Fund (Amendment) Bill, 1995 ( <i>Insertion of new section 6A, etc.</i> ) by Shri Uttamrao Deorao Patil, M.P.	46 of 1995	A	2 hours
6.	The Prevention of Female Infanticide Bill, 1995 by Shri Mohan Singh (Dcoria), M.P.	48 of 1995	A	2 hours